

Sub: Greater Chennai Corporation – O.A.No :146 OF 2021. *Suo Motu case-* the mail received from the Thiru.. VBR Menon , *Advocate*, dated 12.07.2021 attached with the Hon'ble National Green Tribunal order dated 09.07.2021- status report of GCC– Submitted – Reg.

Ref:

1. Hon'ble National Green Tribunal order dated 09.07.2021 O.A.No :146 of 2021. *Suo Motu case.*
2. Mail received from the Thiru. Menon , *Advocate*, dated 12.07.2021.

STATUS REPORT

In the reference Cited above Hon'ble National Green Tribunal in its order dated 09.07.2021 O.A.No :146 of 2021. *Suo Motu case.* the Hon'ble High court has given direction vide reference 1st cited as follows.

“..... The applicant is directed to issue notice to the respondents by registered post and acknowledgment due and also by e-mail and produce proof of service on them by producing necessary proof affidavit as per Rules.

The applicant is directed to give the copy of the application to the standing Counsel who proposed to appear in the matter within a week and produce proof of service.

The applicant is also directed to produce necessary requisite before this Tribunal along with postal cover and postal stamp within a week, so as to enable this Tribunal to send notice to ensure service on the respondents and proceed against them in their absence, if they did not appear before this Tribunal, in accordance with law.

In the meantime, the Pollution Control Board, District Collector, Chennai Corporation and Commissioner of Police are directed to submit their independent report about the

present status of the proposed establishment of petroleum retail outlet at the disputed site by the 8th respondent.

For appearance of parties and also for filing independent reports as directed, post on 29.07.2021.....”

As per above order the site was inspected on 27.07.2021 and the site is located at Door. No. 100, 100ft Bye Pass Road, Velachery, Chennai-42.

On inspection is found that the site got regularisation approval Plan obtained from Greater Chennai Corporation vide RLWDCN13/05591/2019 dated on 12.03.2020 for residential purpose only. Then the owner of the property has obtained a demolition plan from the Greater Chennai Corporation vide DAWDCN13/00456/2020 dated 12.11.2020 for demolishing the old structure. In the above land, the old structure was demolished and the site is now a vacant land. No further improvement has been made in this vacant land.


Zonal Officer/Z13

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